

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) Nos.13618-13619/2020

[Arising out of impugned final judgment and order dated 16-10-2019 in RFA No. 1317/2014 16-10-2019 in RFA No. 1318/2014 passed by the High Court of Karnataka at Bengaluru]

M.S. ANANTHAMURTHY & ANR.

Petitioner(s)

VERSUS

J. MANJULA ETC.ETC.

Respondent(s)

Date : 05-12-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) Ms. Farhat Jahan Rehmani, AOR

For Respondent(s) Mr. Mahesh Thakur, AOR
Mr. Ranvijay Singh Chandel, Adv.
Mrs. Geetanjali Bedi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Arguments concluded.
2. Judgment reserved.
3. The learned counsel appearing for the parties shall file their written submissions within a period of one week from today.
4. A soft copy of the written submissions shall also be forwarded to writtensubmissions.jbp@gmail.com.

(CHANDRESH)
COURT MASTER (SH)

(POOJA SHARMA)
COURT MASTER (NSH)